

**HARYANA VIDHAN SABHA**

**XIII SESSION**

**BULLETIN NO. 2**

**Friday, the 28<sup>th</sup> December, 2018 (2<sup>nd</sup> Sitting)**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 28<sup>st</sup> December, 2018 from 3.00 P.M. to 7.19 P.M.)

**I. OBITUARY REFERENCES**

On the suggestion made by Shri Karan Singh Dalal, M.L.A. and the Parliamentary Affairs Minister, the Speaker added the name of Shri Madan Gopal Shastri, father of Shri Surya Kant, Chief Justice of Himachal Pradesh High Court, in the list of obituary references which was made by the Chief Minister in the first Sitting of the House today.

**II. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried.*

**III. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

*The motion was put and carried.*

**IV. PAPERS LAID ON THE TABLE OF THE HOUSE.**

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 1 to 4 on the Table of the House.

## **V. CALLING ATTENTION NOTICE AND STATEMENT THEREON.**

### **Regarding the water logging problem in agriculture land due to heavy rain in various districts of the State.**

The Speaker informed the House that he had received a Calling Attention Notice No. 04 given notice of by Shri Abhay Singh Chautala, and 4 other M.L.As. (S/Shri Om Parkash Barwa, Ramchand Kamboj, Zakir Hussain and Naseem Ahmed) regarding the water logging problem in agriculture land due to heavy rain in various districts of the State and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 1 given notice of by Shri Parminder Singh Dhull, M.L.A. on the similar subject which has been clubbed with Calling Attention Notice No. 04. He further informed the House that he had received a Calling Attention Notice No. 16 given notice of by Smt. Kiran Choudhry and 2 other M.L.As. (S/Shri Udai Bhan and Lalit Nagar) on the similar subject which has been clubbed with Calling Attention Notice No. 04. They can also raise their supplementaries.

He asked Shri Abhay Singh Chautala, M.L.A. to read out his notice being the first signatory but he was not present in the House at that time so the Speaker asked Shri Om Parkash Barwa, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Om Parkash Barwa read out his notice

The Agriculture Minister then made a statement.

## **VI. LEGISLATIVE BUSINESS**

### **1. The Haryana Appropriation (No. 4) Bill, 2018.**

At 5.40 P.M., the Finance Minister introduced the Haryana Appropriation (No.4) Bill, 2018 and also moved-

That the Haryana Appropriation (No.4) Bill be taken into consideration at once.

Shri Karan Singh Dalal and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke for 13 and 2 minutes respectively.

Prof. Ravinder Baliyala, a Member from the Indian National Lok Dal, spoke for 6 minutes.

The Transport Minister and the Education Minister also spoke for 6 and 1 minute respectively.

The Finance Minister, by way of reply, spoke for 10 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

## **2. The Haryana Police (Amendment) Bill, 2018.**

At 6:26 P.M., the Parliamentary Affairs Minister introduced the Haryana Police (Amendment) Bill, 2018 and also moved-

That the Haryana Police (Amendment) Bill be taken into consideration at once.

Shri Karan Singh Dalal and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 05 and 1 minute respectively.

Sardar Bakhshish Singh Virk, a Member from the Treasury Benches spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for 8 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

## **3. The Faridabad Metropolitan Development Authority Bill, 2018.**

At 6:46 P.M., the Finance Minister introduced the Faridabad Metropolitan Development Authority Bill, 2018 and also moved-

That the Faridabad Metropolitan Development Authority Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 60 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**4. The Haryana Municipal Corporation (Third Amendment) Bill, 2018.**

At 6.49 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Third Amendment) Bill, 2018 and also moved-

That the Haryana Municipal Corporation (Third Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**5. The Haryana Municipal (Second Amendment) Bill, 2018.**

At 6.51 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Second Amendment) Bill, 2018 and also moved-

That the Haryana Municipal (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**6. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018.**

At 6.54 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill be taken into consideration at once.

Shri Karan Singh Dalal, Shri Bhupinder Singh Hooda and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 02, 01 and 2 minutes respectively

Prof. Ravinder Baliaala and Shri Ranbir Gangwa, Members from the Indian National Lok Dal spoke for a while and 1 minute respectively.

The Parliamentary Affairs Minister, by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**VII. RAISING THE MATTER IN REGARD TO THE VARIOUS DEMANDS OF NETRAHEEN KALYAN MANCH.**

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter in regard to the various demands of Netraheen Kalyan Manch, Village Tharwa, District Ambala and urged the Government to take sympathetic view in this regard. The Deputy Speaker asked the Member to lay the concerned papers on the table of the House so that these papers can be made the part of the proceedings.

## **VIII. RAISING THE MATTER IN REGARD TO VARIOUS DEMANDS.**

Shri Makhan Lal Singla, a Member from the Indian National Lok Dal raised the various demands of his constituency Sirsa. The Deputy Speaker asked the Member to lay the concerned papers on the table of the House so that these papers can be made the part of the proceedings.

## **IX. RESUMPTION OF LEGISLATIVE BUSINESS.**

### **7. The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018.**

At 7.07 P.M., the Agriculture Minister introduced the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018 and also moved-

That the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill be taken into consideration at once.

Shri Parminder Singh Dhull and Shri Zakir Hussain, Members from the Indian National Lok Dal spoke for 3 minutes each.

The Agriculture Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 11 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

## **X. THANKS BY THE CHIEF MINISTER AND PARLIAMENTARY AFFAIRS MINISTER.**

Before the House was to adjourn sine die, the Chief Minister thanked all the Members of the House for their cooperation extended to them for the conducting of the proceedings of the House. The Parliamentary Affairs Minister also thanked the Speaker, the Deputy Speaker, the Press

Representatives, Government Officers and the Officers/Officials of the Haryana Vidhan Sabha Secretariat for their cooperation during the Session.

The Deputy Speaker occupied the Chair from 5.32 P.M. to till the sine die of the House.

The Sabha then adjourned sine die.

**CHANDIGARH**  
**The 28<sup>th</sup> December, 2018.**

**SECRETARY**